

(b) if so, the broad features of the proposal ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) There is no proposal at present, by the Central Government to take over the Sri-Sailam hydro electric project in Andhra Pradesh for construction as a Central Project.

(b) Does not arise.

Broad Gauge Track between Katpadi and Tirupati (Southern Railway)

4748. SHRI P. NARASIMHA REDDY : Will the Minister of RAILWAYS be pleased to state the results and main features of the study made to convert or lay a parallel broad gauge track between Katpadi and Tirupati *via* Pakada in Southern Railway Zone ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : No study has been carried out for a broad gauge line from Katpadi to Tirupati.

Setting up of Manufacturing Unit in Chittoor District

4749. SHRI P. NARASIMHA REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether there are any proposals to set up manufacturing units for Railway requirements during the years 1972-73 ; and

(b) whether a study is proposed to be made to examine the question of locating some of these units in the industrially backward Chittoor District ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) and (b) Proposals are at present under consideration for the setting up of two projects— one for the manufacture of Wheels and Axles, and the other for the manufacture of Traction Gears. No final decision has yet been taken as the Project Reports are under preparation. Decisions will be taken after detailed examination of all relevant aspects which will also cover the question of suitable locations for the proposed Projects.

Increase of Commercial Clerks at Khandwa Station (Central Railway)

4750. SHRI PANNA LAL BARUPAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Divisional Commercial Superintendent, Bhusawal Division, Central Railway, has submitted to the Divisional Accounts Office a proposal to increase the number of Commercial Clerks at Khandwa Railway Station ; and

(b) whether the proposal has been approved and posts have been sanctioned ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) and (b). No. The proposal in question is still under consideration in the Divisional Office.

Pakistan Nationals working on Indian Railways

4751. SHRI SHRIKRISHAN MODI : SHRI V. MAYAVAN :

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 6747 on the 3rd August, 1971 regarding Pakistani Nationals working on the Indian Railways and state :

(a) how the foreign Nationals came to be appointed in Government Service ;

(b) whether Government came to know of this fact after they were appointed ; and

(c) the reaction of Government in this regard ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) to (c). Three of the six Pakistani nationals mentioned in the reply to Question No. 6747 had been in Railway service before partition while others had got into service later without disclosing their antecedents. There are only two left now. They have been allowed to stay and are being considered by the appropriate Civil authorities for grant of Indian Citizenship

One more employee who entered service concealing his antecedents, has been detected recently. He has been suspended and action

is being taken in accordance with the relevant rules and regulations.

Promotion of Junior Scale Officer to Senior Scale

4752. SHRI K SURYANARAYANA : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1197 on the 23rd November, 1971 regarding private employment by Railway officers on study leave abroad and state :

(a) the number of years of service an Officer recruited as a Special Class Railway Apprentice and appointed to the Indian Railway Power and Mechanical Engineering Service has to put in before he resigns or leaves Railway Service ;

(b) the maximum period of leave without pay which is admissible or can be granted to such an Officer for going abroad on his own for higher studies ;

(c) the period of service which a junior Scale Officer has to put in before he is promoted to be Senior scale ; and

(d) whether periods of long leave without pay are taken into account for computing the length of service for purposes of resignation from service on or before the expiry of the Services agreement or for promotion to the Senior Scale on return from leave and if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) A Special Class Apprentice on satisfactory completion of his apprenticeship of four years is appointed as a Junior Scale Class I Officer of the Mechanical Engineering and Transportation (Power) Department on probation for a period of three years. After satisfactory completion of his period of probation, he is confirmed as a Junior Scale Class I Officer of the Department. There is no stipulation regarding the number of years of service which such an officer of the Mechanical Engineering and Transportation (Power) Department has to put in before he can resign or leave Railway Service.

(b) No Railway servant can be granted leave of any kind for a continuous period

exceeding five years, unless the President, in view of the exceptional circumstances of the case otherwise determines.

(c) A Junior Scale officer has to put in four years' service before he is considered for promotion to the Senior Scale.

(d) Each case is considered on merits so far as promotion to senior scale is concerned. In view of (a) above this question does not arise so far as resignation is concerned.

Members of Official Language Legislatives Commission

4753. SHRI MADHURYA HALDAR : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the terms, conditions and the qualifications of Members of the Official Language (Legislative) Commission ;

(b) the present members of the Commission with their qualifications and age ;

(c) whether any extension has been given to the Commission or any of its members ; and

(d) if so, the reasons therefor ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) The terms and conditions of appointment of Chairman and Members of the Official Language (Legislative) Commission are contained in this Department's letter to the Accountant General Central Revenues, New Delhi No. A 45012/5/71-Adm I LD) dated the 5th April, 1972 a copy of which is laid on the Table of the House. [*Placed in Library. See No. LT-1914/72.*] No specific qualifications or experience have been prescribed for the incumbents of the posts of Chairman and Members of the Commission. The Commission is a high-powered body consisting of legal experts and experts in languages. The incumbent of the post of Chairman is generally a retired High Court Judge. Persons who are appointed as Members in the Commission possess high legal qualifications and experience and high proficiency in Hindi or the regional languages which they represent in the Commission.